

large scale through Tuticorin Port and Point Calimere to Ceylon has been permitted;

(b) whether such export has caused an abnormal increase in mutton prices in the Southern Districts of Madras State;

(c) whether any representations have been made from that area for banning their export; and

(d) if so, what action Government propose to take in this connection?

The Minister of Commerce (Shri Kanungo): (a) Export of sheep and goats is allowed to Ceylon within a regular quota through the ports of Tuticorin and Adirampatnam. No exports have been allowed from Point Calimere.

(b) Government have no information.

(c) No, Sir.

(d) Does not arise

Imports of Motors and Spare Parts

*942. { Shri Ram Krishan:
Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to lay a statement showing:

(a) the number of licences issued during 1957-58 for the import of motors and spare parts and the quantity imported against those licences;

(b) the names of countries from which the imports were made and the amount of foreign exchange spent thereon; and

(c) the position of their import this year?

The Minister of Commerce (Shri Kanungo): (a) 786 licences were issued during 1957-58 for the import of electric motors and parts. The quantity imported against these licences is not available.

(b) A statement showing the country-wise value of imports of electric motors during 1957-58 is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 21].

(c) The value of import licences issued during the April-September, 1958 (upto 19th July, 1958) for electric motors and spare parts is approximately Rs. 13 lakhs.

Production of Refractories

*943. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) what steps, if any, have been taken to ensure adequate indigenous production of refractories to meet the requirements of the new steel plants as they also come into production; and

(b) what is the present installed capacity for the manufacture of refractories?

The Minister of Industry (Shri Manubhai Shah): (a) Several schemes involving expansion of existing factories as well as setting up of new factories have been licensed under the Industries (Development and Regulation) Act, 1951. Additional capacity of 9,66,410 tons per annum has been approved in this connection, in addition to the existing capacity of 4,98,240 tons. In order to quicken the implementation of these schemes Government have also set up a Panel for Refractories

(b) 4,98,240 tons of various types

Settlement of Partition Issues

*944. { Shri D C Sharma:
Sardar Iqbal Singh:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1137 on the 21st March, 1958 and state the further progress made with regard to the settlement of issues arising out of partition and which have remained pending for long?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): There has been no further progress in the settlement of the outstanding issues as the Finance Ministers of the two Countries have not yet been able to meet.

Plastic Resins and Intermediates

*945. Shri T. B. Vittal Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) the latest position of the indigenous manufacture of plastic resins and intermediates; and

(b) what is the estimated consumption of these in Indian Industries in 1957-58?

The Minister of Industry (Shri Manubhai Shah): (a) and (b) A statement is placed on the Table of the Lok Sabha [See Appendix IV, annexure No. 22].

Manufacture of Small Vessels

*946. Sardar Iqbal Singh: Will the Minister of Commerce and Industry be pleased to state the steps being taken for promotion of Industry for the manufacture of Small Vessels in the country?

The Minister of Industry (Shri Manubhai Shah): A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 23].

Compensation for Displaced Persons

1461. { Shri S. M. Banerjee:
Sardar Iqbal Singh:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of claimant displaced persons from West Pakistan who have not yet been given any compensation; and

(b) the steps taken in this regard?

The Minister of Rehabilitation and Minority Affairs (Shri Mohr Chand Khanna): (a) 1.59 lakhs out of a total of 4.64 lakhs.

(b) The Regional Settlement Commissioners have been directed to expedite the finalisation of the remaining cases. The progress made is carefully watched every month. Steps are taken to eliminate all bottlenecks which might hinder progress.

Export of Salt

1462. Shri Damani: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantum of export of salt from India during 1955-56, 1956-57 and 1957-58 (country-wise) and the amount of foreign exchange earned as a result thereof; and

(b) which State in India has got the largest share in the export of salt during the above period?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) The information required is given in the statement laid on the Table of the Lok Sabha [See Appendix IV, annexure No. 24].

(b) Bombay.

Displaced Persons in Tripura

1463 Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total number of displaced persons in Tripura who have applied to be recognised as refugees after submitting affidavit;

(b) whether many of these petitions are awaiting consideration;

(c) if so, what are the reasons for this delay; and

(d) the steps taken to dispose them of?

The Minister of Rehabilitation and Minority Affairs (Shri Mohr Chand Khanna): (a) 16,691.

(b) No.

(c) and (d). Do not arise.